

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2497**

TO BE ANSWERED ON THE 02ND JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)

SEPARATE FLAG FOR STATE

2497. SHRI B. SRIRAMULU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any provision for providing or prohibiting a separate flag for any State of the country;

(b) if so, the details thereof;

(c) whether Karnataka Government has set up a committee to study the demand for an official State flag;

(d) if so, the details thereof;

(e) whether creation of a State flag will disrupt the unity and integrity of the nation and will reduce the stature of the national flag and similar demands may come from other States in the country; and

(f) if so, the steps taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) & (b): As per Article 51A (a) of the Constitution of India, it shall be the duty of every citizen of India to abide by the Constitution and respect its ideals and institutions, the National Flag and the National Anthem. However, there is no reference in the Constitution of India for a separate flag for a State.

(c) to (f): The Government of Karnataka has not made available any details about the setting up of Committee in this regard.
